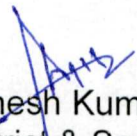


"I have the honour to submit that the Model Live Streaming Rules of Court Proceedings framed by the Hon'ble Supreme Court of India, New Delhi are exhaustive, laudable and will not only provide a balanced regulatory framework rather it will also bring transparency in justice delivery system. It would further keep check on the conduct of lawyers inside the court rooms. By framing these rules, the litigants can follow the proceedings conveniently from their homes and can also assess the performance of their lawyers. Openness and transparency reinforce the public-faith in judicial system and the steps taken in the direction will make justice more assessible at door steps of every citizen of India. Since the technology is available, it should be used to extend the facility to the members of public to view the court proceedings of their cases. This is a welcome step in making justice transparent and assessible".

System Officer / Computer Clerk of this office are directed to upload the soft copy of aforesaid suggestions today positively on the link provided by the Hon'ble High Court of Punjab and Haryana, Chandigarh in the e-mail dated 05.07.2021.


(Dinesh Kumar Mittal),
District & Sessions Judge,
Rewari.